HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject: Designation of Additional Commercial Courts at Srinagar/Jammu and Additional Family Court at Srinagar-Directions regarding distribution of work.

ORDER

No: 582 of 2023/RG

Dated: 09.05.2023

As a sequel to the Designation of courts of the Principal District & Sessions Judge, Jammu and the Additional District & Sessions Judge, Srinagar as Commercial Courts for districts Jammu and Srinagar respectively, vide Government S.O. No. 247 dated 04.05.2023 and likewise, designation of the Court of 4th Additional District and Sessions Judge, Srinagar as Additional Judge, Family Court, Srinagar, vide Government S.O. No. 248 dated 04.05.2023, the following directions are hereby issued for the smooth functioning of the concerned courts:-

- 1. The Principal District and Sessions Judge, Jammu shall get 1000 cases transferred from the Court of Additional District Judge (Bank Cases/ Commercial Court), Jammu to his Court. Further, in future, he shall distribute the relevant cases equally to both the Courts.
- 2. The Additional District Judge (Bank Cases / Commercial Court), Srinagar shall transfer 500 relevant cases out the cases presently pending adjudication in his court to the Court of Additional District and Sessions Judge, Srinagar (Designated Commercial Court). Further, in future, the Principal District and Sessions Judge, Srinagar shall distribute the newly instituted cases equally to both the Courts.
- 3. The Principal Judge Family Court, Srinagar shall transfer 500 relevant cases to the Court of 4th Additional District and Sessions Judge, Srinagar (the newly designated Additional Judge Family Court). Further, in future, the Principal Judge, Family Court, Srinagar shall distribute the newly instituted cases in the ratio of 3:1 to both the Courts under the supervision of the Principal District and Sessions Judge, Srinagar.

By Order.

(Shahzad Azeem) Registrar General Dated:09.05.2023

Copy of the above forwarded to:

No: 22053-68/RG/GG

- 1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.
- Principal Scoretary to Hon'ble Mr. Justice Tashi Rabstan (Hon'ble Administrative Judge District: Srinagar.
- Secretary to Hon'ble Mr. Justice Sanjeev Kumar (Hon'ble Administrative Judge District: Jammu).
 - for information of their Lordships.
- 4. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
- 5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
- 6. Registrar (IT), High Court of J&K and Ladakh, Srinagar.
- 7. Registrar Rules, High Court of J&K and Ladakh, Srinagar.

..... for information.

- 8. Principal District & Sessions Judge, Jammu / Srinagar.
- 9. Additional District Judge (Bank Cases/Commercial Court), Jammu/Srinagar.
- 10. Principal Judge Family Court, Srinagar.
- 11. Additional District and Sessions Judge, Srinagar (Designated Commercial Court).
- 12. 4th Additional District and Sessions Judge, Srinagar (Designated Additional Judge Family Court).

.....for information and necessary action.

- 13. CPC e-Courts, High Court of J&K and Ladakh for uploading the same on the website of the High Court.
- 14. Incharge Statistical Section, High Court of J&K and Ladakh, Main Wing, Srinagar.
- 15. Incharge Library, High Court of J&K and Ladakh Jammu/Srinagar for keeping record of the same.
- 16. Order File.

Registrar¹General